

**IN THE INCOME TAX APPELLATE TRIBUNAL
“SMC” BENCH : BANGALORE**

BEFORE SHRI LAXMI PRASAD SAHU, ACCOUNTANT MEMBER
AND
SHRI SOUNDARARAJAN K., JUDICIAL MEMBER

ITA No.1699/Bang/2024
Assessment year : 2018-19

M/s. South India Beverages Private Limited, # 16, Murphy Road, Halsuru, Bengaluru – 560 008. PAN: AAFCS 3432C	Vs.	The Income Tax Officer, Ward 6(1)(1), Bengaluru.
APPELLANT		RESPONDENT

Appellant by	:	Ms. Sunaina Bhatia, AR.
Respondent by	:	Shri Ganesh R. Gale, Standing Counsel.

Date of hearing	:	14.02.2025
Date of Pronouncement	:	25.02.2025

ORDER

Per Laxmi Prasad Sahu, Accountant Member

This appeal by the assessee is against the order of the CIT(Appeals), National Faceless Appeal Centre, Delhi (NFAC) dated 09.08.2024 having DIN ITBA/NFAC/S/250/2024-25/1067480652(1) for the assessment year 2018-19.

2. During the course of hearing, the ld. AR for the assessee submitted that the assessee opted for DTVS Scheme, 2024 and filed

Form No.1 dated 20.1.2025 for the AY 2018-19 under consideration and Form 2 dated 5.2.2025 has been issued by the competent authority. Copies of Form 1 & Form 2 are placed on record. In view of the above, the assessee seeks withdrawal of the appeal. The Id. DR had no objection to assessee's prayer for withdrawal of appeal. Accordingly, the appeal filed by the assessee is dismissed as withdrawn.

Pronounced in the open court on this 25th day of February, 2025.

Sd/-

(SOUNДАРARAJAN K.)
JUDICIAL MEMBER

Sd/-

(LAXMI PRASAD SAHU)
ACCOUNTANT MEMBER

Bangalore,
Dated, the 25th February, 2025.

/Desai S Murthy/

Copy to:

1. Appellant
2. Respondent
3. Pr. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.